

ITEM NO.13

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. MASHROOR ALAM KHAN

Criminal Appeal No(s). 28/2025

VASUDEVA

Appellant(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

Date : 15-10-2025 This appeal was called on for hearing today.

For Appellant(s) :

Mr. Manohar Pratap, AOR
Mr. Vikrant Baniwal, Adv.

For Respondent(s) :

Mr. Vishwa Pal Singh, AOR
Mr. Mukesh Kumar, Adv.
Mr. Anurag Pandey, Adv.
Mr. Amit Kumar, Adv.

Party-in-person-Alka Sethi
Party-in-person-Dhruv Sethi

UPON hearing the counsel the Court made the following
O R D E R

Respondent no. 1 to 3 have already filed counter affidavit.

Despite service being complete, none has entered appearance
for respondent nos. 4 & 5.

R-6 & 7 (in-person) - As per Office report, counter affidavit
has already been filed by Mr. Manan Verma, erstwhile Ld. AOR.

Respondent nos.6 & 7, now wish to appear in-person.

Process I.A. No. 201002/2025 & 247243/2025 for interaction as
per rules.

As per Office report, Scanned soft copies of High Court as well as Trial Court records have been received. Let the soft copies of the same be provided to Ld. Counsels for both the parties in light of Circular F.No.01/Judl./2025, dated 10.01.2025.

MASHROOR ALAM KHAN
Registrar

pm